

श्री बी. डी. सिंह : इतने लोग मरे हैं,
बच्चे मरे हैं औरतें मरी हैं ।

अध्यक्ष महोदय : तो उस के लिए क्या
करेंगे आप ?

श्री बी. डी. सिंह : उस के लिए कोई
स्टेटमेंट होना चाहिए ।

अध्यक्ष महोदय : क्या स्टेटमेंट होगा ?

श्री मनीराम बागड़ी : अब कुम्भ का मेला
लगेगा तो क्या उसको स्टेट सबजेक्ट कहेंगे ?

अध्यक्ष महोदय : विना मतलब का इमरार
कर रहे हैं आप । हम सब को दुख है, सारे
हाउस को दुख है, जिमने सुना सब को दुख
होगा ।

श्री एम. राम गोपाल रेड्डी (निजामाबाद) :
बागड़ी साहब ने जितना समय लिया है उस का
बाधा समय मैं लूंगा ।

Nizamabad city has been affected by
floods. Many houses belonging to people
of minority communities, Harsians and Adi-
vasis have collapsed.

SHRI A. NEELALOHITHADASAN
NADAR (Trivandrum) : Enough quantity
of rice is not supplied to Kerala. Onam is
coming.

अध्यक्ष महोदय : वह तो सारे पर ही आता है ।
फ्लड आता है तो वह एक साथ सभी पर आता
है । वह एक ही आंख से सबको देखता है । यह
बेईमानी वाली आंख तो हमारी ही लगी हुई
होती है । बाकी न भगवान देखता है न फ्लड
देखता है । वह तो अच्छाई और बुराई दोनों
पर एक तरह से आता है ।

SHRI A. NEELALOHITHADASAN
NADAR : Onam is coming.

MR. SPEAKER : We will also get into
that.

SHRI A.K. BALAN : You please direct
Government for allotment of rice.

MR. SPEAKER : I have got it done.

वह तो करवा दिया है । फ्लड और
ड्राउट के साथ करवा दिया था । आपके ही
कहने से करवाया था ।

SHRI A. NEELALOHITHADASAN
NADAR : We have been giving notices for
the last three weeks.

MR. SPEAKER : It is a very serious
situation. We took up for discussion the
situation of drought and floods.

SHRI A. NEELALOHITHADASAN
NADAR : Drought is one thing and allot-
ment of rice to Kerala is another thing.

12.20 Hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER INDIAN ELECTRICITY ACT AND STATE- MENT REDEPENDENCE ON FOREIGN ORGANISATIONS.

THE MINISTER OF ENERGY (SHRI
P. SHIV SHANKAR) : I beg to lay on the
Table—

(1) A copy of the Indian Electricity
(Amendment) Rules, 1983 (Hindi
and English Versions) published
in Notification No. G.S.R. 361 in
Gazette of India dated the 7th
May, 1983 under sub-section (3) of
section 38 of the Indian Electricity
Act, 1910 together with an expla-
natory statement. [Placed in Library
See No. L.T. 6869/83].

(2) A statement (Hindi and English
Versions) regarding dependence
on Foreign Organisations for Power
Projects in pursuance of assurance
given in reply to Starred Question

No. 223 dated 9th August, 1983.
[Placed in Library See No. L.T.
6870/83]

12.22 Hrs.

MESSAGES FROM RAJYA SABHA

NOTIFICATIONS UNDER APPRENTICES ACT

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English Versions) under sub-section (3) of section 37 of the Apprentices Act, 1961 :-

- (1) The Apprenticeship (Third Amendment) Rules, 1983 published in Notification No. G.S.R. 450 in Gazette of India dated the 18th June, 1983 together with Order published in Notification No. S.O-2587 in Gazette of India dated the 18th June, 1983 notifying the ration of apprentices to workers in the trade under Hotel and Catering trades group.
- (2) The Apprenticeship (Second Amendment) Rules, 1983 published in Notification No. G.S.R. 451 in Gazette of India dated the 18th June, 1983 together with Order published in Notification No. S.O. 2586 in Gazette of India dated the 18th June, 1983 notifying the ratio of apprentices to workers in the trade of Fitter Structural under construction trade group. [Placed in Library see No. L.T. 6871/83]

DRUGS (PRICES CONTROL) (THIRD AMENDMENT) ORDER, 1983

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI R.C. RATH) : I beg to lay on the Table a copy of the Drugs (Prices Control) (Third Amendment) Order, 1983 (Hindi and English Versions) published in Notification No. S.O. 526(E) in Gazette of India dated the 4th August, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1956. [Placed in Library See No. L.T. 6872/83]

SECRETARY : Sir. I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jute Manufactures Cess Bill, 1983 which was passed by the Lok Sabha at its sitting held on the 9th August, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th August, 1983, agreed without any amendment to the Jute Manufactures Development Council Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 9th August, 1983."

SHRI A.K. BALAN (Ottapalam) : It is a very serious matter.

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum) : Three weeks have passed.

12.24 Hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SITUATION ARISING OUT OF HEAVY CANE PRICE ARREARS DUE FOR PAYMENT TO CANE GROWERS BY SUGAR MILLS.

SHRIMATI KISHORI SINHA (Vai-shali) : Sir, I call the attention of the Hon.